

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**  
IB-711/ND/2023

**IN THE MATTER OF:**

Sidhvandan Finance Ltd. (Formerly Jatalia Finance Company Ltd.)

**.....Applicant**

**Vs.**

Adonia Systems Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Pradeep Kumar, Mr. Rishabh Jain, Mr. Prateek Jain, Mr. Virender Singh, Advs.

For the Respondent : Ms. Henna George, Adv.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor is present and submitted that they have filed the rejoinder to the reply filed by the Respondent. However, the rejoinder is not reflected on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have filed their reply and their reply is now reflected on the e-portal of the Tribunal. List this matter on **14.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**